

(a) whether Government has received representations from Public Sector steel companies to evolve a time bound anti-dumping mechanism to curb the rising cheap steel imports;

(b) if so, the facts and details thereof;

(c) whether cheap imports of steel has adversely affected indigenous steel companies either in public sector or in private sector; and

(d) if so, the plans formulated by Government to strengthen the anti-dumping duty mechanism on steel imports and to check its impact on indigenous companies?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) The Directorate General of Anti Dumping and Allied Duties (DGAD and AD), under Department of Commerce has informed that no representation from any public sector steel company has been received for evolving a time bound anti-dumping mechanism.

(b) Does not arise in view of (a) above.

(c) There is no general case of imports causing injury to the domestic steel industry. In specific cases where the domestic industry has filed application with the DGAD and AD with *prima facie* evidence of dumping of a particular category of steel in the country, injury to the domestic industry and causal link between the dumped goods and injury to the domestic industry the petitions have been duly investigated by DGAD and AD in accordance with the extant law and wherever appropriate, DGAD and AD has notified the final findings recommending to the Central Government, the amount and form of anti-dumping that is sufficient to remove injury to the domestic industry.

(d) The petitions submitted by domestic industry are processed by DGAD and AD as per the procedures and within the time limits specified under the Customs Tariff Act, 1975 as amended in 1995 and the rules made there under. These laws are in consonance with WTO's Agreement on Anti-Dumping. As such therefore, a time bound anti-dumping mechanism already exists.

Fire at Bhilai Steel Plant

†1049. MISS ANUSUIYA UIKEY: Will the Minister of STEEL be pleased to state:

(a) whether Government is aware that furnace of Bhilai Steel Plant running continuously for last 51 years had to be closed due to fire therein in the 1st week of February;

(b) if so, the reasons behind such incident and whether it was a result of management's negligence;

(c) the details of the loss incurred by Bhilai Steel Plant in this fire;

(d) whether keeping in view the gravity of this incident, the management had apprised the local administration; and

†Original notice of the question was received in Hindi.

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) to (c) The losses on account of the fire incident at Bhilai Steel Plant on a provisional basis works out to Rs. 10.49 crores. The fire occurred in the cable gallery which resulted in tripping of boilers and turbo-blowers leading to temporary stoppage of blast furnaces. An enquiry has been ordered to identify the cause of the incident and also to suggest measures to prevent such incidents in future.

(d) Yes, Sir. The concerned District Administration was kept informed about the incident.

(e) Does not arise.

[MR. DEPUTY CHAIRMAN in the Chair]

12.00 NOON

PAPERS LAID ON THE TABLE

Report (2009-10) and Accounts (2008-09) of ICAR, New Delhi and related papers

THE MINISTER OF AGRICULTURE AND THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the Indian Council of Agricultural Research (ICAR), New Delhi, for the year 2009-10.
- (b) Annual Accounts of the Indian Council of Agricultural Research (ICAR), New Delhi, for the year 2008-09, together with Audit Report thereon.
- (c) Statement giving reasons for the delay in laying the papers mentioned a (b) above.

[Placed in Library. See No. L.T. 1792/15/10]

I. Notifications of the Ministry of Chemicals and Fertilizers.

II. Report and Accounts (2008-09) of CIPET, Chennai and related papers.

III. Accounts (2008-09) of the NIPER, Mohali and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Sir, I lay on the Table:—

- I. (i) A copy (in English and Hindi) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals) Notification No. 52/70/2008-NIPER, dated the 1st February, 2010, publishing amendments to ordinance regulating the courses of study offered by the National Institute of Pharmaceutical Education and Research relating to Degree of Masters and Doctor of Philosophy, under sub-section (2) of Section 36 of the National Institute of Pharmaceutical Education and Research Act, 1998.

[Placed in Library. See No. L.T. 2056/15/10]